



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI**

**ORIGINAL APPLICATION NO. 23 OF 2025 (SZ)  
[EARLIER ORIGINAL APPLICATION NO. 1392 OF 2024 (PB)]**

**IN THE MATTER OF:**

Suo Motu matter in respect of news item appearing in DT Next dated 17.12.2024 titled "Chennai Citizen Connect: Ambattur residents cry foul as sewage from gated community pollutes area"

Vs

Tamil Nadu Pollution Control Board (TNPCB)  
Through its Member Secretary,  
Chennai and Ors.

..... Respondent(s)

**REPLY ON BEHALF OF RESPONDENT NO. 2,  
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon'ble NGT (PB) vide order dated 13.01.2025 in case of Original Application No. 1392 of 2024 (PB), impleaded Central Pollution Control Board (hereinafter referred to as CPCB) as Respondent No. 2 and sought the response in the instant matter. Thereby, the reply is made in this instant Original Application (hereinafter referred to as OA) in succeeding paragraphs.



  
**H.D. VARALAXMI**  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
Regional Directorate (Chennai)  
MoEF & CC, Govt. of India  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032

2. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and State Pollution Control Boards /Pollution Control Committees have been constituted under section 4 of the Water (Prevention and Control of Pollution) Act, 1974 to perform their functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 .

## REPLY

1. That, the matter is related to the discharge of untreated sewage water from a gated community in the Ambattur area of Chennai. As per the article, the discharge has led to sewage stagnation on roads, creating unhygienic conditions and contributing to the pollution of nearby water bodies, including Korattur Lake. The article highlights that despite lodging complaints with the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) and the local ward councilor, residents report that no inspections or remedial actions have been undertaken. The article also highlights that the situation is exacerbated by the proximity of a private school, raising concerns about the health and safety of commuters and students. The stagnant sewage has become a breeding ground for mosquitoes, increasing the risk of vector-borne diseases such as dengue and chikungunya in the community.
2. That, it is humbly submitted that the Hon'ble NGT (PB) vide Order dated 13.01.2025 directed all the respondents to file their responses before the appropriate bench of the Hon'ble Tribunal and transferred the case to Hon'ble NGT Southern Zone, Chennai.



*H.D. Varalaxmi*  
**H.D.VARALAXMI**  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
Regional Directorate (Chennai)  
MoEF & CC, Govt. of India  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate.  
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Further, the case was re-numbered as O.A. No. 23 of 2025 (SZ) at Hon'ble NGT (SZ) Chennai and listed for hearing on 27.02.2025. The NGT (SZ) vide Order dated 27.02.2025, impleaded M/s. Casagrand Asta Apartment Owner Association as additional Respondent No.6 and the respondents are directed to file their respective replies.

3. That, it is humbly submitted that sewage collection & conveyance and for the sewage treatment & disposal in Chennai is looked after by Respondent No. 3 – CMWSSB.
4. That, it is humbly submitted that Section 25 of The Water (Prevention and Control of Pollution) Act, 1974 imposes restrictions on new outlets and new discharges. As per the provisions of Section 25 (1), no person shall, without the previous consent of the State Board;
  - a. establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage); or
  - b. bring into use any new or altered outlet for the discharge of sewage; or
  - c. begin to make any new discharge of sewage
5. That, it is humbly submitted that CPCB has pursued the said matter with Tamil Nadu Pollution Control Board (hereinafter referred as TNPCB) vide letter dated 17.02.2025 to provide a report on the said matter. A copy of the letter addressed to TNPCB is annexed as **Annexure-1**. The report from TNPCB is awaited.
6. That this answering respondent crave leave of Hon'ble Tribunal to file additional reply in future, if required.



  
**H.D. VARALAXMI**  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
Regional Directorate (Chennai)  
MoEF & CC, Govt. of India  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032

7. That, in light of the above submission, it is respectfully submitted that this Answering Respondent No. 2, i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant OA.



H.D. Varalaxmi

H. D. Varalaxmi  
Scientist E & Regional Director  
CPCB, Chennai

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI**

**ORIGINAL APPLICATION NO. 23 OF 2025 (SZ)  
[EARLIER ORIGINAL APPLICATION NO. 1392 OF 2024 (PB)]**

**IN THE MATTER OF:**

Suo Motu matter in respect of news item appearing in DT Next dated 17.12.2024 titled "Chennai Citizen Connect: Ambattur residents cry foul as sewage from gated community pollutes area"

Vs

Tamil Nadu Pollution Control Board (TNPCB)  
Through its Member Secretary,  
Chennai and Ors.

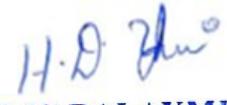
..... Respondent(s)

**AFFIDAVIT**

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 55 years working as a Scientist E & Regional Director at the Regional Directorate - Chennai, Central Pollution Control Board, 40-E, 2nd Floor, BSNL Building, TVK Industrial Estate, CIPET Road, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.



  
**H.D. VARALAXMI**  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
Regional Directorate (Chennai)  
MoEF & CC, Govt. of India  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032

2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
  
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof of are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



**COUNSEL FOR CPCB (R-2)**

**DEPONENT**  
**H.D.VARALAXMI**  
Regional Director  
**CENTRAL POLLUTION CONTROL BOARD**  
Regional Directorate (Chennai)  
MoEF & CC, Govt. of India  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032

### **VERIFICATION**

Verified at Chennai on this Twenty Eighth day of March 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Chennai on this the Twenty Eighth day of March 2025

**DEPONENT**  
**H.D.VARALAXMI**  
Regional Director  
**CENTRAL POLLUTION CONTROL BOARD**  
Regional Directorate (Chennai)  
MoEF & CC, Govt. of India  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032



केंद्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. Tech/02/Legal(TN)/RDC/2024-25/ 1095

Date: 17.02.2025

To

The Member Secretary  
Tamil Nadu Pollution Control Board  
No.76, Mount Road, Guindy  
Chennai-600032

**Sub: Action Taken Report in case of O.A. No. 1392/2024 (PB) – Reg.**

Sir,

The Hon'ble National Green Tribunal, Principal Bench, Delhi has registered a Suo Motu case Original Application No. 1392 of 2024 based on the News item appearing in DT Next dated 17.12.2024, titled "Chennai Citizen Connect: Ambattur residents cry foul as sewage from gated community pollutes area". The matter relates to the discharge of untreated sewage water from a gated community in the Ambattur area of Chennai. CPCB has been impleaded as Respondent No. 2 vide Hon'ble NGT PB Order dated 13.01.2025. The case has been transferred to the Southern Zone and will be listed on 27.02.2025.

In this connection, it is kindly requested to provide action taken report (ATR), water sampling and analysis carried out if any to this office, at the earliest.

Yours faithfully

(H. D. Varalaxmi)  
Regional Director

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल, 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड, गिन्डी, चेन्नई - 600032  
दूरभाष: 044-29998683/044-29567019 ई-मेल: rdchennai.cpcb@gov.in

Regional Directorate (Chennai): Second Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai - 600032  
Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली -110 032  
Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi - 110032  
दूरभाष /Telephone: 011-43102030, Fax : 22305793, 22307078, 22307079, 22301932, 22304948  
ई-मेल / E-mail: cpcb@nic.in वैबसाइट / Website : www.cpcb.nic.in

फ़ा. नतक. :./02/ लीगल (त.ना)/क्षे.नि.चे./2024-25/ 1095

दिनांक: 17.02.2025

सेवा में

सदस्य सचिव

तमिलनाडु राज्य प्रदूषण नियंत्रण बोर्ड

नंबर 76, माउंट रोड, गिंडी

चेन्नई-600032

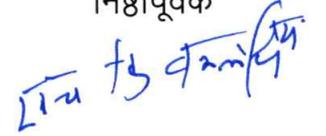
**विषय: ओ.ए. संख्या 1392/2024 (पीबी) के मामले में की गई कार्रवाई रिपोर्ट**

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, दिल्ली ने दिनांक 17.12.2024 को डीटी नेक्स्ट में छपी खबर "चेन्नई सिटीजन कनेक्ट: अंबतूर के निवासियों ने गेटेड कम्युनिटी से निकलने वाले सीवेज के कारण क्षेत्र को प्रदूषित होने पर रोना रोया" के आधार पर एक स्वप्रेरणा मामला मूल आवेदन संख्या 1392/2024 दर्ज किया है। मामला चेन्नई के अंबतूर क्षेत्र में एक गेटेड कम्युनिटी से अनुपचारित सीवेज के पानी के निर्वहन से संबंधित है। सीपीसीबी को माननीय एनजीटी पीबी आदेश दिनांक 13.01.2025 के तहत प्रतिवादी संख्या 2 के रूप में शामिल किया गया है। मामला दक्षिणी क्षेत्र को स्थानांतरित कर दिया गया है और 27.02.2025 को सूचीबद्ध किया जाएगा।

इस संबंध में, कृपया इस कार्यालय को जल्द से जल्द कार्रवाई की रिपोर्ट (एटीआर), पानी का नमूना और विश्लेषण यदि कोई हो, उपलब्ध कराने का अनुरोध किया जाता है।

निष्ठापूर्वक



(एच. डि. वरलक्ष्मी)  
क्षेत्रीय निदेशक

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE BENCH,  
CHENNAI**

**ORIGINAL APPLICATION NO. 156 OF 2024 (SZ)**

**IN THE MATTER OF**

Suo Motu matter in respect of news item appearing in  
DT Next dated 17.12.2024 titled “**Chennai Citizen  
Connect: Ambattur residents cry foul as sewage  
from gated community pollutes area**”

.....Applicant

**Vs**

Tamil Nadu Pollution Control Board & Ors.

.....Respondent(s)

**REPLY ON BEHALF OF  
RESPONDENT NO. 2,  
CENTRAL POLLUTION  
CONTROL BOARD (CPCB)**

Smt. Revathi Manivannan  
Counsel for the 2<sup>nd</sup> Respondent  
(CPCB)

Mobile No. 7448350555